FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

FOR THE ATTENTION OF THE CREDITORS OF M/S. BARON INFOTECH LIMITED

RELEVANT PARTICULARS		
1.	Name of the Corporate Debtor	**BARON INFOTECH LIMITED**
2.	Date of incorporation of corporate debtor	02/12/1996
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies - Hyderabad
4.	Corporate Identity No./ Limited Liability Identification No. of the Corporate Debtor	L72200TG1996PLC025855
5.	Address of the registered office and principal office (if any) of corporate debtor	**Registered Office:** Flat No. 504, Survey No. 131 to 141, Kompally, Secunderabad, 500014, TG, IN.
6.	Insolvency commencement date in respect of corporate debtor	Date of Order: **10/05/2024** Date of Intimation to IRP: **14/05/2024**
7.	Estimated date of closure of insolvency resolution process	**06/11/2024** 180 days starting from the date of commencement of Corporate Insolvency Resolution Process
8.	Name and registration number of the insolvency professional acting as interim resolution professional	**H. SHAMBASIVA RAO** IBBI/IPA-002/IP-N00603/2018-2019/11858 AFA Valid till: **12/12/2024**
9.	Address and e-mail of the interim resolution professional, as registered with the Board	**Address:** 107, Prajapathi Elite 3, Mayurinagar, Miyapur, Hyderabad, Telangana, 500049 Email : hsrao.siva@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	**Address:** Plot No. 645, Unit # A3, 1st Floor, Vaishnavi@36, Road No. 36, Jubilee Hills, Hyderabad – 500 033. **Email:** ip.baroninfotech@gmail.com
11.	Last date for submission of claims	**28/05/2024** (14 days from the date of intimation to IRP)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of Section 21, ascertained by the interim resolution professional	Not Applicable as per information available with IRP
13.	Names of Insolvency Professionals identified to act as authorised representative of creditors in a class (Three names for each use)	Not Applicable as per information available with IRP
14.	a) Relevant Forms and b) Details of authorized representatives are available at:	a) Web Link: https://www.ibbi.gov.in/home/downloads b) Not Applicable

HARIDASU SAMBASIVA RAO
INSOLVENCY PROFESSIONAL
IBBI/IPA-002/IP-N00603/
2018-19/11858
HYDERABAD. (T.S)

Notice is hereby given that the National Company Law Tribunal, Hyderabad Bench has ordered the commencement of corporate insolvency resolution process of **M/s. BARON INFOTECH LIMITED on 10/05/2024** (Date of Intimation to IRP: **14/05/2024)**.

The creditors of **M/s. BARON INFOTECH LIMITED** are hereby called upon to submit their claims with proof on or before **28/05/2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA - Not Applicable as per information available with IRP.

Submission of false or misleading proofs of claim shall attract penalties.

Date and Place: 15/05/2024, Hyderabad

H. SHAMBASIVA RAO
IBBI/IPA-002/IP-N00603/2018-2019/11858
Interim Resolution Professional

HARIDASU SAMBASIVA RAO
INSOLVENCY PROFESSIONAL
IBBI/IPA-002/IP-N00603/
2018-19/11858
HYDERABAD. (T.S)

ఫారం-ఎ

బహిరంగ ప్రకటన

(ఇన్‌సాల్వెన్సీ అండ్ బ్యాంక్రప్టసీ బోర్డ్ ఆఫ్ ఇండియా (కార్పొరేట్ వ్యక్తులకు దివాలా తీర్మాన ప్రక్రియ) రెగ్యులేషన్స్, 2016లోని రెగ్యులేషన్ 6 క్రింద)

మెస్సర్స్ బారన్ ఇన్ఫోటెక్ లిమిటెడ్ యొక్క రుణదాతలకు గమనిక కొరకు

సంబంధిత వివరములు

1.	కార్పొరేట్ డెటార్ యొక్క పేరు	బారన్ ఇన్ఫోటెక్ లిమిటెడ్
2.	కార్పొరేట్ డెటార్ ఇన్‌కార్పొరేషన్ అయిన తేది	02/12/1996
3.	కార్పొరేట్ డెటార్ యొక్క ఇన్‌కార్పొరేట్ అయిన/ నమోదైన అథారిటీ	రిజిస్ట్రార్ ఆఫ్ కంపెనీస్ - హైదరాబాద్
4.	కార్పొరేట్ డెటార్ యొక్క కార్పొరేట్ గుర్తింపు నెం.	L72200TG1996PLC025855
5.	కార్పొరేట్ డెటార్ యొక్క నమోదిత కార్యాలయము మరియు ప్రధాన కార్యాలయము (ఏదైన ఉంటే) చిరునామా	**రిజిస్ట్రార్ కార్యాలయం** - ఫ్లాట్ నం. 504, సర్వే నం. 131 టు 141, కొంపల్లి, సికింద్రాబాద్-500014 తెలంగాణ, ఇండియా.
6.	కార్పొరేట్ డెటార్‌కు సంబంధించి దివాలా ప్రారంభ తేది	ఉత్తర్వు తెది 10.05.2024 ఐఆర్‌పి కి సమాచార తేది 14.05.2024
7.	దివాలా తీర్మాన ప్రక్రియ ముగింపు తేది సుమారుగా	**06/11/2024** కార్పొరేట్ ఇన్‌సాల్వెన్సీ తీర్మాన ప్రక్రియ ప్రారంభ తేది నుండి ప్రారంభించి 180 రోజులు
8.	మధ్యంతర తీర్మాన నిపుణులుగా వ్యవహరిస్తున్న దివాలా నిపుణుల పేరు మరియు రిజిస్ట్రేషన్ నం.	హెచ్ సాంబశివ రావు IBBI/IPA-002/IP-N00603/2018-2019/11858 AFA Valid till: **12/12/2024**
9.	బోర్డు వద్ద నమోదైన విధముగా మధ్యంతర తీర్మాన నిపుణుల చిరునామా మరియు ఇ-మెయిల్	**చిరునామా:** 107, ప్రజాపతి ఎలైట్ 3, మయూరి నగర్, మియాపూర్, హైదరాబాద్, తెలంగాణ-500049. ఇమెయిల్ :hsrao.siva@gmail.com
10.	మధ్యంతర తీర్మాన నిపుణులతో ఉత్తర ప్రత్యుత్తరాల కొరకు చిరునామా మరియు ఇ-మెయిల్	**చిరునామా:** యూనిట్ నం. ఎ3, 1వ అంతస్తు, వైష్ణవి ... 36, రోడ్డు నం. 36, జూబ్లీహిల్స్, హైదరాబాద్-500033. ఇమెయిల్:ip.baroninfotech@gmail.com
11.	క్లెయిమ్‌లు దాఖలు చేయుటకు ఆఖరి తేది	**28/05/2024** **(ఐఆర్‌పి కి సమాచార తేది నుండి 14 రోజులు)**
12.	మధ్యంతర తీర్మాన నిపుణుల ద్వారా సెక్షన్ 21 సబ్‌సెక్షన్ (6ఎ)లోని క్లాజ్ (బి) క్రింద సేకరించిన క్రెడిటార్ల వర్గీకరణ ఏదైన ఉంటే	ఐఆర్‌పి వద్ద లభించు సమాచారం ప్రకారం వర్తించదు
13.	తీర్మాన నిపుణులుగా గుర్తించుటకు ఒక్కో తరగతిలోని క్రెడిటార్ల యొక్క అధీకృత ప్రతినిధులుగా వ్యవహరిస్తున్న వారి పేర్లు (ఒక్కొక్క తరగతికి మూడు పేర్లు)	ఐఆర్‌పి వద్ద లభించు సమాచారం ప్రకారం వర్తించదు
14.	(ఎ) సంబంధిత ఫారములు మరియు (బి) అధీకృత ప్రతినిధులుగా లభ్యమగు వివరాలు లభ్యత	ఎ) వెబ్ లింక్ : https://www.ibbi.gov.in/home/downloads బి) వర్తించదు.

ఈ నోటీసు ద్వారా తెలియజేయడమేమనగా జాతీయ కంపెనీ లా ట్రిబ్యునల్, హైదరాబాద్ బెంచ్ వారు **మెస్సర్స్ బారన్ ఇన్ఫోటెక్ లిమిటెడ్** యొక్క కార్పొరేట్ దివాలా తీర్మాన ప్రక్రియ ప్రారంభం **తేది: 10.05.2024** అని ఆదేశించారు. (ఐఆర్‌పి కి సమాదార తేది 14.05.2024)

కావున **మెస్సర్స్ బారన్ ఇన్ఫోటెక్ లిమిటెడ్** యొక్క క్రెడిటార్స్‌ను కోరడమేమనగా మధ్యంతర తీర్మాన నిపుణుల చిరునామా అనగా పైన తెలిపిన ఎంట్రీ నం. 10లోని చిరునామాకు 28.05.2024న లేదా అలోగా తగిన నిరూపణలతో వారి క్లెయిమ్‌లను దాఖలు చేయుమని కోరడమైనది.

ఆర్థిక రుణదాతలను కోరడమేమనగా వారి క్లెయిములను తగిన నిరూపణలతో కేవలం ఎలక్ట్రానిక్ పద్ధతి ద్వారా మాత్రమే దాఖలు చేయవలెను. ఇతర రుణదాతలందరు వారి క్లెయిములను తగిన సాక్ష్యములతో వ్యక్తిగతముగా లేదా పోస్టు ద్వారా లేదా ఎలక్ట్రానిక్ పద్ధతి ద్వారా కూడా దాఖలు చేయవచ్చును.

ఎంట్రీ నెం 12 ఎదురుగా తెలిపిన ఎదురుగా జాబితా చేయబడిన ఒక క్లాస్‌కు చెందిన ఒక ఆర్థిక రుణదాత, ఫారం CA క్లాస్ (వర్తించదు) యొక్క అధీకృత ప్రతినిధి[illegible]కి ఎంట్రీ నెం.13 కు ఎదురుగా జాబితా చేయబడిన ముగ్గురు దివాలా నిపుణుల నుండి అధీకృత [illegible]ంది.

క్లెయిమ్ యొక్క తప్పుడు లేదా అ[illegible] ఫిర్యాదు రుజువు[illegible] దాఖలు చేసినవారు జరిమానాతో శిక్షార్హులు.

HARIDASU SAMBASIVA RAO
INSOLVENCY PROFESSIONAL
IBBI/IPA-002/IP-N00603
2018-19/11858
HYDERABAD (T.S.)

తేది: 15.05.2024,
ప్రదేశం: హైదరాబాద్

హెచ్ సాంబశివ రావు
IBBI/IPA-002/IP-N00603/2018-2019/11858
మధ్యంతర తీర్మాన నిపుణులు

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

FOR THE ATTENTION OF THE CREDITORS OF M/S. BARON INFOTECH LIMITED

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	**BARON INFOTECH LIMITED**
2.	Date of incorporation of Corporate Debtor	02/12/1996
3.	Authority under which Corporate Debtor is incorporated/registered	Registrar of Companies -Hyderabad
4.	Corporate Identity Number of Corporate Debtor	L72200TG1996PLC025855
5.	Address of Registered Office and Principal Office (if any) of the Corporate Debtor	**Registered Office:**Flat No. 504, Survey No.131 to 141, Kompally, Secunderabad,500014, TG, IN.
6.	Insolvency Commencement Date in respect of the Corporate Debtor	Date of Order: **10/05/2024** Date of Intimation to IRP: **14/05/2024**
7.	Estimated date of closure of Insolvency Resolution Process	**06/11/2024** 180 days starting from the date of commencement of Corporate Insolvency Resolution Process
8.	Name and registration number of the Insolvency Professional acting as interim resolution professional	**H. SHAMBASIVA RAO** IBBI/IPA-002/IP-N00603/2018-2019/11858 AFA Valid till: **12/12/2024**
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address:107, Prajapathi Elite 3, Mayurinagar, Miyapur,Hyderabad,Telangana,500049 Email :hsrao.siva@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	**Address:Plot No.**645, Unit # A3, 1st Floor, Vaishnavi @36, Road No. 36,Jubilee Hills, Hyderabad 500 033. **Email:ip.baroninfotech@gmail.com**
11.	Last date for submission of claims	**28/05/2024** **(14 days from thedate of intimation to IRP)**
12.	Classes of creditors, if any, under clause (b) of sub section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable as per information available with IRP
13.	Name of Insolvency Professionals identified to act as Authorized Representative of Creditors in a class (Three names for each class)	Not Applicable as per information available with IRP
14.	(a) Relevant Forms and (b) Details of Authorized Representatives are available at:	a) Web Link: https://www.ibbi.gov.in/home/downloads **b) Not Applicable**

Notice is hereby given that the National Company Law Tribunal, Hyderabad Bench has ordered the commencement of corporate insolvency resolution process of **M/s.BARON INFOTECH LIMITED on 10/05/2024** (Date of Intimation to IRP**: 14/05/2024**).

The creditors of **M/s.BARON INFOTECH LIMITED** are hereby called upon to submit their claims with proof on or before **28/05/2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA - Not Applicable as per information available with IRP.

Submission of false or misleading proofs of claim shall attract penalties.

H. SHAMBASIVA RAO
IBBI/IPA-002/IP-N00603/2018-2019/11858
Interim Resolution Professional

Date and Place:15/05/2024, Hyderabad